THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) No statistics are available.

(b) Purchases are made in the world markets. There is no reason to believe that they were not made on the best terms available.

### STATEMENT BY MINISTER

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): Sir, on behalf of the Minister for Commerce and Industry, I beg to make the following statement: ---

With your permission I would like to make a brief statement with regard to the reply which I gave on the 23rd February 1953, to Starred Question No. 65, asked by Mr. Mohammed Valiulla. I regret that I have now found that the reply was not wholly correct. It has been brought to my notice that in January 1951 we appointed Mr. Victor Strand, a Danish businessman, as Honorary Consul-General of India in Denmark. Mr. Strand continues to hold that post. We have now under consideration a proposal to appoint a Finnish gentleman as Honorary Consul-General in Finland.

## MESSAGE FROM THE HOUSE OF THE PEOPLE

THE KHADI AND OTHER HANDLOOM IN-DUSTRIES DEVELOPMENT (Appi-TIONAL EXCISE DUTY ON CLOTH) BILL, 1953.

SECRETARY: Sir, I have to report to the Council the following message received from the House of the People, signed by the Secretary to the House:

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Khadi and other Handloom Industries Development (Additional Excise Duty on Cloth) Bill, 1953 which has been passed by the House at its sitting held on the 9th April, 1953." I lay the Bill on the Table.

[ 10 APRIL 1955 | ATHUL.) Die, 1000

#### PAPERS LAID ON THE TABLE

STATEMENT EMBODYING THE DECISIONS OF GOVERNMENT ON THE RECOM-MENDATIONS OF PUBLIC ACCOUNTS COMMITTEE ON THE HIRAKUD DAM PROJECT (SIXTH REPORT) TOGETHER WITH A COVERING NOTE

THE DEPUTY MINISTER FOR PLAN-NING & IRRIGATION AND POWER (SHRI J. S. L. HATHI): Sir, I beg to lay on the Table a copy of Statement embodying the decisions of Government on the recommendations of the Public Accounts Committee on the Hirakud Dam Project (Sixth Report) together with a covering note. [Placed in the Library. See No. IV. O. O. (60).1

#### GOVERNMENT NOTIFICATION

THE DEPUTY MINISTER FOR FIN. ANCE (SHRI M. C. SHAH): Sir, I beg to lay on the Table a copy of Ministry of Finance (Revenue Division) Notification No. 8-C. Exc., dated the 21st February, 1953 as required by section 38 of the Central Excises and Salt Act, 1944. [Placed in the Library. See No. S-30/531

# THE CONSTITUTION (THIRD . AMENDMENT) BILL, 1953

SHRI S. BANERJEE: (West Bengal). Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI S. BANERJEE: Sir, 1 introduce the Bill.